

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.354 of 1997.

Allahabad, this the 04th day of September 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. D.R. Tiwari, Member-A.

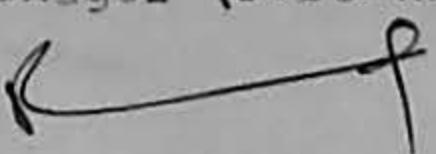
1. Babbon
S/o Ram Dhani
Resident of Mohalla Sonvali,
Post Sahaswar, District Ballia.
2. Devendra Tiwari
S/o Ganga Prasad Tiwari
Resident of Mohalla Noltinganj,
Baleshwarji Road,
Ballia.
3. Ram Singhasan
S/o Hunnar Shah,
Resident of Village Hanumanganj,
Post Zeera Dai, District Seewan,
Bihar.
4. Keshav
S/o Govind Gora,
Resident of Village & Post Darauli,
District Seewan, Bihar.
5. Dinanath Yadav
S/o Algu Chaudhari,
Resident of Village Thipaha
Uttartola, Post Thipaha Bazar,
District Seewan,
6. Chandra Deo Yadav
S/o Ram Das Yadav,
Resident of Village Kamsipur,
Post Nagahar, District Ballia.

.....Applicants.

(By Advocate : Sri R.P. Yadav/ Sri H.N.Singh)

Versus.

1. Union of India
through Ministry of Railway,
New Delhi.
2. Railway Board,
Indian Railway New Delhi,
through its Chairman.
3. Director E.S.T.T.(N) Railway Board,
New Delhi.
4. Divisional Manager (Personnel)



North East Railway,
Varanasi.

.....Respondents.

(By Advocate : Sri A Tripathi)

O_A_D_E_R

(By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.)

By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicants have prayed for a direction to the respondents to include the name of the 6 applicants at appropriate place in the seniority list dated 3.2.1997 (Annexure 1 to the O.A.) and they have further prayed for a direction to the respondents to screen and regularise the applicants in service with all consequential benefits.

2. Learned counsel for the respondents has filed counter affidavit. In para 13 of the counter affidavit, it has been stated that both the seniority list dated 05.12.1996 and 03.02.1997 have been utilised for the purpose of screening and regular appointments of the applicants and applicants alongwith the others have since been given the regular appointment by order dated 31.12.1997, they are not entitled for any relief. A copy of the order dated 31.12.1997 has been filed as Annexure CA-1. The names of the applicants are mentioned in the order at Sl. No. 2, 4, 5, 6, 13 and 28. As the applicants have ~~already~~ ^{already} been given relief for regularisation, this O.A. has ~~been~~ ^{been} rendered infructuous and accordingly dismissed.

No order as to costs.

D. Dua
Member-A.

R. S. Jaiswal
Vice-Chairman.

Manish/-